

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinaga, the 5th Decmber, 2022

S.O. 652 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government here by appoint Shri Muddasir Sidiq Dar, Naib Tehsildar Shadipora District Bandipora be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction in District Bandipora.

By Order of the Government of Jammu and Kashmir.

(Achal Sethi)
Secretary to Government,

No. LAW-POWR 24/2022-10

Dated :- 05 -12- 2022

Copy to the:-

1. Secretary to Government Revenue Department..
2. Divisional Commissioner, Kashmir.
3. District Magistrate Bandipora. This is with reference to his letter No.DCB/PS/2022/1146 Dated :- 05-09-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Concerned file.
7. Incharge Website.


(Khursheed Ahmad Bhat)
Additional Secretary to Government,